

FIR No.13164/20
PS. Laxmi Nagar

19.08.2020

Present: Ld. APP for the State (through video conferencing).
Sh. Mohit Jain, Ld. Counsel for accused (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Swalin, seeking bail.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Reply filed by the IO. Same is perused.

As per the reply, the applicant/accused has not been formally arrested in the aforesaid FIR. Hence, the present bail application is infructuous.

The application is dismissed accordingly.

Copy of this order be sent to Ld. Counsel for applicant/accused through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/19.08.2020

FIR No.282/20
PS. YDM

19.08.2020

Present: None.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Further reply filed by the IO. Same is perused. As per reply, the said cash amount was recovered from the residence of accused upon his disclosure and the same is lying in the Malkhana, PS Laxmi Nagar. It is further stated in the report that no personal search was conducted of the accused as the accused was bound down upon notice U/Sec.41.1 A Cr.P.C in view of the prevailing COVID-19 situation.

In view of the same, let notice be issued to the accused through IO to file his reply to the present application.

Put up on 22.08.2020.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/19.08.2020

FIR No221/19
PS Laxmi Nagar
State Vs. Saleem

19.08.2020

Present: Ld. APP for the State (through video conferencing).
Sh. Sharad Pandey, Ld. Counsel for applicant/accused (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Saleem, seeking bail.

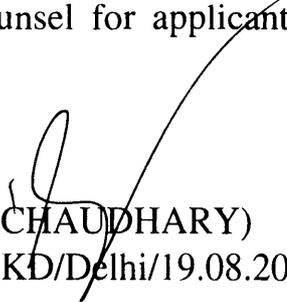
In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present bail application is taken up for hearing through video conferencing.

Heard.

IO is directed to specifically mention in the report the role of the applicant in the transactions pertaining to the present case.

Put up for report of the IO on 20.08.2020.

Copy of this order be sent to Ld. Counsel for applicant/accused through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/19.08.2020

FIR No.498/18
PS Shakarpur

19.08.2020

Present: Ld. APP for the State (through video conferencing).
Accused with surety Honey Arora in person.
New surety Harish Sharma in person.

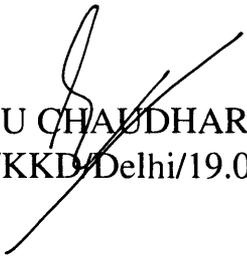
Report of the IO filed. Same is perused.

The address of the accused Nitin Nagpal as well as the address of the proposed new surety Harish Sharma stand verified.

FDR has been filed by surety Harish Sharma. Original FDR be retained on record.

Let the same be verified through IO for NDOH.

Put up on 21.08.2020.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/19.08.2020